

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 4TH MARCH, 2011 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Deputy Speaker performing the duties of the office of Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 4th March, 2011 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Mahabir Prasad, former Governor of Haryana.
2. Sardar Harpal Singh, former Minister of Haryana.
3. Padamshree Seth Sirikishan Dass, former Minister of Haryana.
4. Shri Satbir Singh Malik, former Minister of Haryana.
5. Shri Lal Singh, former Minister of State, Haryana.
6. Shri Bhagmal, former Parliamentary Secretary of Haryana.
7. Shri Amir Chand Kakar, former Member of Haryana Legislative Assembly.
8. Freedom Fighters of Haryana.
9. Martyrs of Haryana.
10. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE DEPUTY SPEAKER PERFORMING THE DUTIES OF THE OFFICE OF SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. ELECTION OF SPEAKER

V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Rural Development (Amendment) Ordinance, 2010 (Haryana Ordinance No. 10 of 2010).
2. A MINISTER to lay on the Table the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Ordinance, 2010 (Haryana Ordinance No. 11 of 2010).
3. A MINISTER to lay on the Table the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Ordinance, 2010 (Haryana Ordinance No. 12 of 2010).
4. A MINISTER to lay on the Table the Haryana Salaries and Allowances of Ministers (Amendment) Ordinance, 2010 (Haryana Ordinance No.13 of 2010).
5. A MINISTER to lay on the Table the Haryana Contingency Fund (Amendment) Ordinance, 2011 (Haryana Ordinance No. 1 of 2011).
6. A MINISTER to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2011 (Haryana Ordinance No. 2 of 2011).

7. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.15/Const./Art.320/2010, dated the 17th June, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
8. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.25/Const./Art.320/2010, dated the 29th October, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
9. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.26/Const./Art.320/2010, dated the 13th December, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
10. A MINISTER to lay on the Table the General Administration Department Notification No. S.O.113/H.A.3/1975/S.8/2010, dated the 18th November, 2010 regarding amendment in Haryana Legislative Assembly Speaker's and Deputy Speaker's Allowances Rules, 1997, as required under section 8(2) of the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975.
11. A MINISTER to lay on the Table the General Administration Department Notification No. S.O.114/H.A.3/1970/S.9/2010, dated the 18th November, 2010 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9(2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
12. A MINISTER to lay on the Table the Revenue and Disaster Management Department Notification No. S.O. 8/H.A.7/2008/S.19/2011, dated the 18th January, 2011 regarding the Haryana Evacuee Properties (Management and Disposal) Rules, 2011, as required under section 19 (2) of the Haryana Evacuee Properties (Management and Disposal) Act, 2008.
13. A MINISTER to lay on the Table the Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31st March, 2010, as required under section 37 (7) of the State Financial Corporations Act, 1951.
14. A MINISTER to lay on the Table the 42nd Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
15. A MINISTER to lay on the Table the 10th Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
16. A MINISTER to lay on the Table the 36th Annual Report of Haryana Seeds Development Corporation Limited for the year 2009-2010, as required under section 619-A (3)(b) of the Companies Act, 1956.
17. A MINISTER to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2007-2008, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
18. A MINISTER to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2008-2009, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
19. FINANCE MINISTER to lay on the Table the Finance Accounts (Volume-I & II) of the Government of Haryana for the year 2009-2010 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

20. FINANCE MINISTER to lay on the Table the Appropriation Accounts of the Government of Haryana for the year 2009-2010 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
21. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
22. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
23. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2010 on State Finances Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VI (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which

amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of car as HR-70 L-0009. He further stated that the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

**CHANDIGARH:
THE 3RD MARCH, 2011.**

**SUMIT KUMAR,
SECRETARY.**